

SYMBOLIC POSSESSION NOTICE



Registered Office: ICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 1st floor, Vishwakarma Complex, Flat No 17/18, Behind Yoshoda Hospital, Koushambi, Ghaziabad- 201010, Branch Office: Plot no.7, 2nd floor, Block- N, Sec-18, Noida, UP - 201301 Branch Office: ICI Home Finance Co. Ltd., HFC Tower, Andheri Kurla Road, JB.Nagar, Andheri(E), Mumbai-400059

Whereas

The undersigned being the Authorized Officer of ICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Reena (Borrower), Lalit. Prasad (Co-Borrower), Flat No. 936 Janta Flats, GTB Enclave Delhi Delhi- 110093. NHGHZ00001274511	Flat No 604 Defence 64 Floor 6 Phase II Shradhdharpur Residential Scheme Meerut-250001./ Date Of Possession- 07/01/2026	08-08-2022 Rs. 32,41,317/-	Ghaziabad (Kaushambi)
2.	Lakshmikan Pandey (Borrower), 33/24, Iind Floor East Patel Nagar New Delhi Delhi- 110008. NHNOD00000733275	Appt. No- 1004, 10th Floor, Capella, Uniworl City Plot No. Gh 01, Sector Mu, Grater Noida Noida Noida-201308./ Date Of Possession- 07/01/2026	08-08-2022 Rs. 1,34,19,009/-	Noida
3.	Danish Mumtaz Hashmi (Borrower), Syeda Ifrah Zaidi (Co-Borrower), 1 8067 16th Avenue Gaurcity- 2 Noida Extention Uttar Pradesh- 201301. NHNOD00001247024	Flat No. 1904 19th Floor Plot No. Gh-15a Antriksh Golf Links Tower A Sector-01 Greater Noida Noida-201307./ Date of Possession- 07/01/2026	08-08-2022 Rs. 36,66,158/-	Noida
4.	Amit Khurana (Borrower), 404, Emrald Bhakti Park I Max Vadala Mumbai Maharashtra- 400037. NHNOD00000736765	Flat No. 2103, 20th Floor Block - 18, Capella Uniworl City, Plot No-GH 01, Sector Mu, Grater Noida Noida-201306./ Date of Possession- 07/01/2026	08-08-2022 Rs. 1,70,76,321/-	Noida

The above-mentioned borrowers/s/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 12, 2026, Place: Meerut, Noida

Authorized Office, ICI Home Finance Company Limited



HDFC Bank Ltd; Dept For Special Operations, 1st Floor, Pranay Tower, Near Vidhan Sabha, 38 Darbari Lal Sharma Marg, Lucknow-226001

POSSESSION NOTICE
APPENDIX IV [RULE 8(1)]

Whereas, the undersigned being the authorized officer of the **HDFC Bank Ltd.** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices, and calling upon to pay the amount within 60 days from the date of receipt of the said notice. **Details are given as under:-**

Customer Name	Description of the Immovable Property	13(2) Notice Date : 27.05.2025
1. M/s Wood World Through its Proprietor Address: C/o Near Old Cold Storage Amroha Road Jyora, District Amroha, (U.P.) – 244222 2. Aftab Alam S/o Sharafat Husain (Proprietor) Mortgagor/Guarantor /R/o H.No. 68 A, Munshiyar Ward 9, Jyora PS-Didauli Tehsil & District-Amroha (U.P.) - 244222 3. Mrs. Shaziya Parveen W/o Aftab Alam (Proprietor/ Mortgagor/ Guarantor) R/o H.No. 68 A, Munshiyar Ward 9, Jyora PS Didauli Tehsil & District -Amroha (U.P.) -244222	All that property bearing Residential property 68-A, Mohalla-Munshiyar, Zoya Ward-09, Amroha Road, Amroha – 244221, (Area 175.76 Sq. Mt.) East-8ft wide road then Plot of Dilshad West- House of Shaded Barban North- House of Safarat Hussain South- House of Moh Dilshad & Plot of Mahraz Together with all buildings and structures, etc; constructed and/or to be constructed thereon, both present and future, and the plant and machinery attached to the earth or permanently fastened to anything attached to the earth, fixtures and fittings erected/installed thereon and every part thereof, Owned by Aftab Alam S/o Sharafat Husain	Notice Amt.: Rs. 31,40,614/- Possession Date : 08/01/2026 Location : Amroha Uttar Pradesh

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the said Rules, on above mentioned dates. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the **HDFC Bank Ltd.** for an amount of notices mentioned above and interest thereon together with expenses and charges etc, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date : 08.01.2026 Place : Amroha

Authorised Officer, HDFC Bank Ltd.

PUBLIC NOTICE

I **Shabana D/o Late M. Iqbal Rangareze R/o 650, sector A-5 pocket-6 police colony Narela Dehli 110040**, hereby declare that my father's name as mentioned in my aadhar card is wrongly typed as **LT.MOHAMMAD EKBAL**, wherein his actual name is **M. IQBAL** and both are one and same person His date of death is **10/09/2020** according to death certificate

PUBLIC NOTICE

This is to inform that Original Allottee of Commercial Property No. D-9A, Shop No.10, Sector-27, Noida, Lalita Padmanabhan, R/o B-1808, Sector-26, Noida, executed a (G.P.A.) in respect of the aforesaid property in favour of Mohan Babu Sharma & Triloki Nath Sharma, S/o Arjun Lal Sharma, on 11-03-1996. The said G.P.A. was duly registered in Book No. IV, Volume 1650, Page 280, Registration No. 315, and also recorded in Book No. IV, Volume 1695, Pages 257/272. On the basis of the above-mentioned G.P.A., an application along with the requisite documents has been submitted to the Noida Authority for the transfer of the said commercial property, by mutual consent, from Mohan Babu Sharma in favour of Triloki Nath Sharma. If any person has any objection to the aforesaid transfer, he/she may file the same with the Commercial Department of the Noida Authority within 15 days from the date of this notice.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH - III
COMPANY PETITION NO. 187 OF 2025

In the matter of:
The Companies Act, 2013;
C&S Electric Limited

PUBLICATION OF NOTICE

...Petitioner Company

Notice may be taken that a petition was presented to the Tribunal at New Delhi Bench - III, on the 17th day of November 2025 and thereafter on the 5th day of January 2026 for confirming the reduction of the share capital of the above company From INR 44,26,80,620/- to INR 43,92,41,140/-.

The notices to individual creditors have been issued. The list of creditors prepared on the 18th day of August 2025, by the company is available at the registered office of the Petitioner Company i.e. Unit Nos. 210, 211 & 212, Second Floor, Salcon Aarum Building, Plot No. 4, Jasola District Centre, New Delhi - 110 025 for inspection on all working days during 11 AM to 4 PM between Monday to Friday.

If any creditor of the Petitioner Company has any objection to the application or the details in the list of creditors, the same may be sent (alongwith supporting documents) and details about his name and address and the name and address of his Authorised Representative, if any, to the undersigned at Unit Nos. 210, 211 & 212, Second Floor, Salcon Aarum Building, Plot No. 4, Jasola District Centre, New Delhi - 110 025 or email at scc@cselctric.co.in within three months of date of this notice.

If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above petition to reduce the share capital of the company, be treated as correct.

It may also be noted that a hearing has been fixed for 13th April 2026 on which the Tribunal shall hear the Petition. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any.

For C&S Electric Limited
Sd/-
Anup Sobti
Head Legal & Company Secretary
Date: January 12, 2026

PUBLIC NOTICE

Whereas, **M/s Vatika Ltd.** is developing a Commercial Plotted Colony over an **area measuring 2.625 acres at Sector 88B, Gurugram**, in accordance with the provision of **License No. 35 of 2024 dated 07.03.2024** granted by **Director, Town & Country Planning, Haryana, Chandigarh**.

And whereas, several individuals have made bookings / entered into purchase agreement for allotment of property in the said commercial plotted colony (hereinafter referred as allottees).

And whereas, the earlier approved layout plan vide **drawing no. DTCP-10102 dated 11.03.2024** are now proposed to be revised, for which **DTCP Haryana** has granted in-principle approval for the revision in layout plan vide **Memo no. ZP-1986/SD(RD)/2026/289 dated 05.01.2026**.

Accordingly, vide this Public Notice, objections/suggestion, if any are hereby invited from any of the allottees on the revised layout plan. The earlier approved layout plan & revised layout plan (approved in principle) are available for perusal on our website www.vatikacollections.com and at our site office and in the **office of Senior Town Planner, Sector-14, Gurugram, Haryana**.

In case of any objection on the revised layout plan, the allottee may file his/ her objections/suggestion in the **office of Senior Town Planner, Sector 14, Gurugram, Haryana** and in the office of the undersigned at **Unit no.-A-002, Ground Floor, Block A, Vatika INXT City Centre, Sector 83, Gurugram, Haryana** within 30 days of the publication of this notice, failing which it shall be assumed that there are no objections to the proposed revision in the layout plan.

Place: Gurugram **For M/s Vatika Limited**

PUBLIC NOTICE

JEWELLERY AUCTION CUM INVITATION NOTICE

Registered Office: 601 & 602, Peninsula Business Park, 6th Floor, Tower A, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013

DCB BANK

The below mentioned Borrowers have been issued notices to pay the entire dues in the facilities availed by them from DCB Bank Ltd. against Jewellery pledged with DCB Bank Ltd. We are constrained to conduct first auction of the pledged Jewellery as they have failed to pay the entire dues. The first auction will be conducted at the branches on **12.02.2026 & 13.02.2026** from 12.00 pm to 04.00 pm at below mentioned Talukas/ Tehsils mentioned in the table. Prospective bidders are advised to contact the bank empanelled auctioneer(s) or the branch for more details including the detailed terms and conditions of the notice. The borrowers & bidders may refer to our website www.dcb.bank.in for branch addresses /venue of auction.

Sr. No.	Customer ID	Customer Name	Branch / Location
1	100879022	JITENDER	KAPASHERA / Delhi
2	101305538	DHANANJAY KUMAR	NEHRU ENCLAVE / Delhi
3	101305923	VIKAS CHAUHAN	NOIDA / Noida
4	101398654	NIKHIL RANA	SHAHADARA / Delhi
5	101474161	MONIKA MONIKA	NOIDA / Noida
6	101634801	MAHMOOD	GHAZIABAD / Ghaziabad
7	101663429	RIZWAN	GHAZIABAD / Ghaziabad
8	101880197	JAI DUTT	PITAMPURA / Delhi
9	101915928	ALKA VISHNOI	KRISHNA NAGAR / Delhi
10	102063095	NADEEM AHMAD	GHAZIABAD / Ghaziabad
11	102115018	LAXMI	PITAMPURA / Delhi
12	102137053	KULJEET SINGH	AZADPUR MANDI / Delhi
13	102303665	VUJAY KUMAR	PASCHIM VIHAR / Delhi
14	102350980	RUKHSANA	YAMUNA VIHAR / Delhi
15	102582626	MEHTAB ALI	YAMUNA VIHAR / Delhi
16	102808375	TABASSUM AMAN	KRISHNA NAGAR / Delhi
17	102825477	AMAN	NEW DELHI / Delhi
18	102830037	RITA MITTAL	UTTAM NAGAR / Delhi
19	102860082	SANDEEP SINGH	FARIDABAD / Faridabad
20	102860775	NAIM	GHAZIABAD / Ghaziabad
21	102903402	VEENA JAIN	EAST DELHI, GANDHINAGAR / Delhi
22	102915704	AZHARUDDIN	YAMUNA VIHAR / Delhi
23	102919429	PAWAN	FARIDABAD / Faridabad
24	102937708	PANKAJ YADAV	EAST DELHI, GANDHINAGAR / Delhi
25	103174857	RAJVEER SINGH	PITAMPURA / Delhi
26	103340363	KIRTI SUDAN	YAMUNA VIHAR / Delhi
27	103675611	SHAKEENA	YAMUNA VIHAR / Delhi
28	104066192	MAYANK P SINGH	YAMUNA VIHAR / Delhi
29	104193306	JAI NARAYAN	YAMUNA VIHAR / Delhi
30	104280544	MESHAH JAHAN	YAMUNA VIHAR / Delhi
31	104298707	SANJU DEVI	YAMUNA VIHAR / Delhi
32	104311163	RAJU KUMAR	KAPASHERA / Delhi
33	104311168	MUBEEN KHAN	RDC GHAZIABAD / Ghaziabad
34	104386453	KAMLESH KUMARI	SHAHADARA / Delhi
35	104489952	GAURAV KUMAR	YAMUNA VIHAR / Delhi
36	105108082	NISHA	AZADPUR MANDI / Delhi
37	105147550	MOHDASIF	GHAZIABAD / Ghaziabad
38	105163494	JITENDER	SHAKTI NAGAR / Delhi
39	105177855	SANJIV SHARMA	JANAKPURI / Delhi
40	105295451	JAGDISH CHAND	YAMUNA VIHAR / Delhi
41	105483840	ABHISHAK	RDC GHAZIABAD / Ghaziabad
42	105538904	LATA	PITAMPURA / Delhi
43	105654777	GUNJAN MEHNDIRATTA	PREET VIHAR / Delhi
44	105675795	MOHD DANISH	YAMUNA VIHAR / Delhi
45	106746231	SAROJ GUPTA	PITAMPURA / Delhi
46	106077567	ARSEE PARVEEN	YAMUNA VIHAR / Delhi
47	106149044	AJESH SHARMA	NEHRU ENCLAVE / Delhi
48	106158527	SHOBHA	YAMUNA VIHAR / Delhi
49	106159336	ANKIT MISHRA	YAMUNA VIHAR / Delhi
50	106201097	JITENDAR	YAMUNA VIHAR / Delhi
51	106216428	PAWAN KUMAR	YAMUNA VIHAR / Delhi
52	106224781	SANJU	PASCHIM VIHAR / Delhi
53	106302906	RINKU	AZADPUR MANDI / Delhi
54	106306202	ROHAN KUMAR	AZADPUR MANDI / Delhi
55	106307183	POOJA GOYAL	YAMUNA VIHAR / Delhi
56	106312903	NITIN YADAV	YAMUNA VIHAR / Delhi
57	106345978	DEVEN	YAMUNA VIHAR / Delhi
58	106365415	SANDHYA NAGAR	NOIDA / Noida
59	106371913	ANJU GUPTA	LAXMI NAGAR / Delhi
60	106413141	KAPIL YADAV	YAMUNA VIHAR / Delhi
61	106461155	SUJATA PATIL	YAMUNA VIHAR / Delhi
62	106506029	REKHA RANI GUPTA	AZADPUR MANDI / Delhi
63	106543133	ASHISH KUMAR	AZADPUR MANDI / Delhi
64	106587642	PRINYAKA MISHRA	AZADPUR MANDI / Delhi
65	106594713	SUNNY KUMAR	AZADPUR MANDI / Delhi
66	106610836	PINKI SHARMA	PASCHIM VIHAR / Delhi
67	106617360	NITIN RATHI	AZADPUR MANDI / Delhi
68	106651960	VINEET GUPTA	SHAKTI NAGAR / Delhi
69	106655717	RAVINDRA	YAMUNA VIHAR / Delhi
70	106665122	MUKESH KR AGGARWAL	AZADPUR MANDI / Delhi
71	106674299	ASHIMA CHAUHAN	AZADPUR MANDI / Delhi
72	106695961	MOHD FIROZ	EAST DELHI, GANDHINAGAR / Delhi
73	106746728	SANDEEP YADAV	NEHRU ENCLAVE / Delhi
74	106766625	ANIL KUMAR	FARIDABAD / Faridabad

By way of this publication, the concerned Borrowers/Pledgers are hereby given final notices and last opportunity to pay the facility recalled amount in full, with all interest and charges forthwith or anyhow before the scheduled auction date failing which the Jewellery will be auctioned. The bank reserves the right to put the items not auctioned on the scheduled auctioned dates on any subsequent day(s) without prior notice by other modes of auction or change the venue of the auction without further notice. Participation in the auction and acceptance of bids shall be at the sole discretion of DCB Bank. DCB Bank Ltd. has the authority to remove account(s) / change the auction date(s) without any prior notice. It is reiterated this is the final public notice to the borrowers and no further notice shall be given for auction of the ornaments subsequent to the above dates. Please note that the auction shall be on an "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" and DCB Bank shall not be responsible and liable in any manner for any claims, disputes, objections related to the Jewellery or the auction thereof.

Sd/-
Authorised Officer, DCB Bank Limited

Aadhar Housing Finance Ltd.



Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai - 400069

Agra Branch :Office No. 504, on 5th Floor, Business Square, Block-E-15/8, Sanjay Place, Agra UP-282002

Meerut Branch :1st Floor, Aryan Square, Near PVS Mall, Vojna No. -3, I.S. 190, Shastri Nagar, Meerut - 250002 (UP)

Mathura Branch :1st Floor, Lalit Grace Spire, 64/138/1A, Ahilya Bai Chowk,Dampier Nagar, Mathura 281001, Uttar Pradesh

Moradabad Branch :Shop No. - 6, 1st Floor, Mittal Complex, Opp. Spring Field, Delhi road, Moradabad - 244001 (U.P.)

Firozabad Branch :Shop No. 28 & 29, 1st Floor, Seth Vimal Chand Jain Complex, Suhag Nagar Crossing, Agra Firozabad NH2, Firozabad - 283203, (Uttar Pradesh)

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorised Officer of Aadhar Housing Finance Ltd. (AHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/ writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHFL by the said Borrower(s) respectively.

S. No.	Name of the Borrower / Co-Borrower & Guarantor	Demand Notice Date & Amount	Description of secured assets (immovable property)
1	(Loan Code No. 01400001665 / Agra Branch) Late. Zakir Ali (Represented Through The Legal Heir) (Borrower), Shenaaj & Sakir Ali (Co-Borrowers) Ayyob Ali & Rajjak Rajjak (Guarantors)	06-01-2026 ₹ 2,90,100/-	All that part & parcel of property bearing, House At Nagar Nigam No. 59/283, Nagla Kheriya Khwas Pura(Property Area 41.80 Square Meters), Jagner Road, Lohamandi South Ward, Tehsil & District- Agra, UP- 282001 Boundaries: East- Property Of Other Person, West- Road, North- House Of Sona Devi, South- House Of Dulli Ram
2	(Loan Code No. 00500002095 / Meerut Branch) Late. Suraj Ban Singh (Represented Through The Legal Heir) (Borrower), Late. Rooke Mani (Represented Through The Legal Heir) (Co-Borrowers)	06-01-2026 ₹ 3,09,382/-	All that part & parcel of property bearing, Residential Plot, Minjumla Khasra No. 1257/1, Area Measuring 83.61 Sq. Mtrs. Or 100 Sq. Yds., Situated At Near Ashokpuri, Kanker Khura, Revenue Village Nangla Tashli, Kasampur Pargana & Tehsil, District Meerut, Uttar Pradesh Boundaries: East- 25ft./thereafter rasta 18 ft. wide, West- 25 ft. thereafter plot seller, North- 36 ft. thereafter plot seller, South- 36 ft./thereafter rasta 18 ft. wide
3	(Loan Code No. 05900001139 / Mathura Branch) Late. Ram Jit Singh (Represented Through The Legal Heir) (Borrower), Late. Ram Dulari (Represented Through The Legal Heir) (Co-Borrower)	06-01-2026 ₹ 1,30,616/-	All that part & parcel of property bearing, House At Khasra No. 226, Ward No. 1, Baijrang Nagar Colony (Property Area 94.76 Square Meter), Bharatpur, Rajasthan- 321001. Boundaries: East- Plot of Others, West- 15 Feet Wide Road, North- Plot Of Applicant, South- 20 Feet Wide Eoad
4	(Loan Code No. 05400000266 / Moradabad Branch) Kamini Sharma (Borrower), Amit Kaushik & Santosh Kaosiek (Co-Borrowers)	06-01-2026 ₹ 3,10,134/-	All that part & parcel of property bearing, House At Gata No. 380, Himgiri Colony Sonakpur Dakshani (Property Area 78.65 Sq Mtrs.), Ward No. 4, Moradabad, UP- 244001. Boundaries: East- Road 4.57 Mtr Wide, West- Plot Rakesh, North- Plot Laxmi Dutt Pujari, South- House Of Shivani Asthana
5	(Loan Code No. 15510000001/ Firozabad Branch) Fahem Khan (Borrower) Nagma Babua Khan, Naim Khan & Basroodhin Babuddin (Co-Borrowers) Mau Rafik Khan (Guarantor)	06-01-2026 ₹ 8,24,032/-	All that piece and parcel of the property bearing, House At Nagar Nigam No. 37, Ward No. 11, Mauza Madhugarhi (Property Area 118.7 Sq. Mtrs.), Hathras, UP Boundaries : East -Rest Part Of Plot, West - Land Of Satish, North - Land Of Haji Mohammad, South - Rasta

If the said Borrowers shall fail to make payment to AHFL as aforesaid, AHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Uttar Pradesh
Date : 12.01.2026

Sd/-
Authorised Officer
For : Aadhar Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF IDQ INNOVATION PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE PERSON	IDQ INNOVATION PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	04.12.2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC- Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U62013DL2019PTC348349
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	D-65, Suite #ZBC-026, Ground Floor Defence Colony, New Delhi, Delhi, India - 110024.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	January 07, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Srilakshmi Purushotham IBBI Registration No.: IBBI/IPA-001/IP-P00951/2017-2018/11571. Address: Guru & Jana LLP. No.41, Patalamma Temple Street, Basavanagudi, Near South End Circle, Bengaluru-560004, Karnataka, India. E-mail Id: sri@gurujana.com Phone: 080 4220 2020.
8.	LAST DATE FOR SUBMISSION OF CLAIMS	February 06, 2026

Notice is hereby given that **IDQ Innovation Private Limited** has commenced voluntary liquidation on **January 05, 2026**.

The stakeholders of **IDQ Innovation Private Limited** are hereby called upon to submit a proof of their claims, on or before **February 04, 2026**, to the liquidator at the address mentioned against item no. 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- **Srilakshmi Purushotham**
IBBI Regn. No.: IBBI/IPA-001/IP-P00951/2017-2018/11571

Date: 07-01-2026
Place: Bengaluru

MOHAMED IBRAHIM JOHN MOHAMED (Deceased) was holding 100 shares of Face Value Rs. 10/- in United Srishti Limited (formerly: McDowell & Co. Limited), UB Tower, 824 Vittal Mallya Road, Bengaluru - 560001. Folio MS134482 bearing Share Certificate Number 506163 with Distinctive Numbers from 42553089-42553188.

I, MAHABOOB BI JOHN MOHAMED (PAN: AANP2395B), being the claimant, hereby give notice that the said Share Certificate(s) are lost and I have applied to the Company for issue of duplicate Share Certificate and exchange of share certificate with Face Value ₹2/-.

The public is hereby warned against purchasing or dealing in any way with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IEPF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

Place: Tamil Nadu, Mahabob Bi John Mohamed Date : 12.01.2026 Folio No: MS134482

PUBLIC NOTICE

It is hereby informed that, 1. Majji S/o Munshi, 2. Bhargava S/o Sunil, 3. Rishabh S/o Khajun, 4. Smt. Bharto Devi W/o Champat, 5. Ompal Singh, 6. Ajab Singh, 7. Krishna Singh, 8. Sumant Singh, 9. Umesh Kumar S/o Late Bhulle, 11. Tushar Chauhan S/o Late Jagu Singh, 12. Bagra, 13. Ravi Chauhan, 14. Vinay Kumar Chauhan, 15. Rajesh Kumar Chauhan (S/o Late Chhidhida), 16. Smt. Rajvati, 17. Gaurav Chauhan, 18. Saurav Chauhan, 19. Abhishek Chauhan, 20. Prachi Chauhan (Wife/Daughter/Sons of Late Rajendra), 21. Suman Chauhan, Kartik Chauhan, 23. Aryan Chauhan (Wife/Daughter/Sons of Late Yashpal), Daughter-in-law/Grandsons of Late Chhidhida, 24. Aman Singh, 25. Chaman Singh, 26. Pawan Singh, 27. Madan Singh (S/o Late Barwari Lal), 28. Satyapal Singh Chauhan S/o Late Hardwari, 29. Rekha Chauhan, 30. Manish Chauhan, 31. Tarun Chauhan, 32. Mohit Chauhan (Wife/Sons of Vedpal Singh Chauhan), Daughter-in-law/Grandsons

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IDQ INNOVATION PRIVATE LIMITED

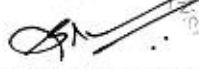
1. Name of Corporate Person	IDQ Innovation Private Limited
2. Date of Incorporation of Corporate Person	04.04.2019
3. Authority under which Corporate Person is Incorporated/ Registered	ROC-Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U62013DL2019PTC348349
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	D-65, Suite #ZBC-026, Ground Floor Defence Colony, South Delhi - 110024 India.
6. Liquidation Commencement Date of Corporate Person	January 07 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Ms. Srilakshmi Purushottam Address: Guru & Jana Chartered Accountants, No.41, Patalamma Temple Street, Near Southend Circle, Basavanagudi, Bangalore. 560004 Mail id: sri@gurujana.com Ph. No: +91 9972380635 Regn. No.: IBBI/IPA-001/IP- P00951/2017-2018/11571
8. Last Date for Submission of Claims	February 06, 2026

Notice is hereby given that IDQ Innovation Private Limited has commenced voluntary liquidation on January 07 2026.

The stakeholders of **IDQ Innovation Private Limited** are hereby called upon to submit a proof of their claims, on or before February 05, 2026, to the liquidator at the address mentioned against item no. 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Srilakshmi Purushotham

Date: 07.01.2026

Place: Bengaluru